

IN THE HIGH COURT OF JHARKHAND AT RANCHI

[Civil Writ Jurisdiction]

W.P.(C) No. 3825 of 2014

Bandhu Sao & Ors. Petitioners
Versus
Mahavir Ram & Anr. Respondents

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CORAM :HON'BLE MR. JUSTICE KAILASH PRASAD DEO
(Through :-Video Conferencing)

.....
For the Petitioners : None
For the Respondents :
.....

06/ 10.09.2021.

Nobody appears on behalf of the petitioners.

It appears from office note dated 06.09.2021 that defect nos.1 to 7 as pointed out vide stamp reporting dated 28.07.2014 have not been removed.

Defect nos.1 to 7 are as follows:-

Defect no.1- C.F.S. Of Rs.230/- is wanting.

Defect no.2- Other may be added in addressed portion.

Defect no.3- Certified copy of Ann-2 may be given with AFS of Rs.10/-.

Defect no.4- Pg. no.40 and 41 are not legible. T/c may be given and certified to be true copies.

Defect no.5- Ann-1 & 2 may be marked clearly on pg 13 and pg. no.25.

Defect no.6- All annexures may be certified to be true copies.

Defect no.7- Lower court details may be filled up on presentation form.

It appears that the Writ petition was listed before the Lawazima of Joint Registrar (Judicial) on 12.08.2014, when nobody appeared, however, two weeks time was granted to remove the defects, but defects were not removed. Thereafter it was listed before the Lawazima of learned Registrar General on 29.08.2014, when no one appeared, however, two weeks time was granted to remove the defects, but defects were not removed.

Thereafter the Writ petition was listed before the co-ordinate Bench of this Court on 10.01.2020 where it has been informed that arguing counsel is ill and four weeks time was granted.

Considering the same, learned counsel for the petitioners is granted two weeks' time to remove the defects, but with cost of Rs.500/- to be deposited before the Advocate Clerk's Association, Jharkhand High Court, Ranchi as the writ petition has been filed on 30.07.2014.

Put up this case on 29.09.2021.

In the meantime, office is directed to call for a report from the court below regarding the stage of the case.